

Backward Classes and take them into account in formulating policies and programmes. Recommendations concerning the State Governments have been sent to them for consideration.

Heat Stroke Cases in India

6937. **Shri Rabi Ray:**
Shri Atam Das:

Will the Minister of **Health and Family Planning** be pleased to state the number of people who died as a result of heat-stroke during this year, State and Union Territory-wise?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): The information received so far is given below:—

State/Union Territory	Deaths due to heat stroke
Haryana	Nil
Kerala	Nil
Maharashtra	11
Nagaland	Nil
Orissa	Nil
Punjab	Nil
West Bengal	1
Andaman & Nicobar	Nil
Chandigarh	Nil
Dadra & Nagar-Haveli	Nil
Delhi	7
Goa, Daman & Diu	Nil
Himachal Pradesh	Nil
N.E.F.A.	Nil
Pondicherry	Nil
Manipur	Nil
Tripura	Nil

Information from the remaining States is being collected and will be placed on the Table of the Sabha.

Levy of Excise Duty and Sales Tax on Yarn

6938. **Shri A. B. Vajpayee:**
Shri Umanath:
Shri A. K. Gopalan:
Shri C. K. Charapani:
Shrimati Suseela Gopalan:
Shri M. S. Murti:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that yarn used by the handlooms is subjected to levy of excise duties and sales tax, both Central and State, while the yarn used up by composite mills is free from such levies; and

(b) if so, whether there is any proposal to abolish the levy of excise duty on yarn used by handlooms?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) In so far as sales-tax is concerned, mills using yarn spun by them in the manufacture of textiles are not liable to pay sales-tax on such yarn as no sales transaction is involved. However, yarn purchased from outside, whether by a composite mill or by a handloom weaver is liable to State or Central sales-tax depending upon the fact whether the purchase has been effected within the State or in the course of inter-State trade.

In so far as Central Excise duty is concerned, appropriate duty is leviable in respect of rayon and synthetic yarn, woollen yarn and cotton yarn produced with the aid of power and used by handlooms or composite mills. But in respect of composite mills manufacturing cotton textiles, there is a scheme of compounded levy enabling the mills to pay duty on yarn at the time of clearance of cloth, based on square metre of the cloth and the count of yarn used. It is, therefore, not correct to say that the cotton yarn used by the composite mills is free from duty.

(b) There is no proposal to abolish the levy of excise duty on yarn used by handlooms as such. But the cotton yarn in "hank" form used largely by handlooms is exempt from duty up to less than 29mf counts and subjected to concessional rates in respect of higher counts.

Excise Duty on Cloth Produced by Powerlooms

6939. **Shri A. B. Vajpayee:**
Shri M. S. Murti:

Will the Minister of Finance be pleased to state whether there is any proposal with Government to treat the powerlooms outside the mills on par with those in the mills in matters relating to levy of excise duties on cloth produced by them?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): No, Sir.

Oil Depots

6940. **Shri C. Chittiyababu:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the number of persons who have been allotted Oil Depots since 1964, so far; and

(b) the criterion for allotting the Oil Depots?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunath Kamaiah): (a) and (b). Depots with tankage of 50 Kl. capacity have been allotted to fifty persons by the Indian Oil Corporation so far; they are generally allotted at rail-head to dealers who guarantee a minimum off-take of 50 kls. of Kerosene per month. In addition, there are 28 other cases in which smaller depots with 15 kl. tankage capacity have been allotted at places away from rail-head to persons who have guaranteed a minimum monthly off-take of 25 kl.

Retrenchment of Persons in Revenue Department

6941. **Shri C. Chittiyababu:** Will the Minister of Finance be pleased to state:

(a) how many persons in the Clerical Grade were retrenched in the Revenue Department under the Central Board of Excise and Customs during the last one year;

(b) the saving to Government thereby;

(c) the total amount of overtime allowance paid to the Clerical Staff in the above Department during the same period;

(d) whether any provision has been made for the absorption of the retrenched staff in the Central Government Offices/undertakings;

(e) if so, how many of the retrenched personnel have been so far absorbed; and

(f) whether any compensation has been paid to those not so far absorbed in Government service?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (f). The required information is being collected and will be placed on the Table of the House shortly.

दिल्ली में केन्द्रीय सरकार के आसुबेदिक प्रौद्योगिक

6942. श्री श्रीकार लाल बेरवा : क्या स्वास्थ्य एवं परिवार विभाग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में केन्द्रीय सरकार द्वारा चलाये जा रहे आसुबेदिक प्रौद्योगिकियों की स्थिति प्रौद्योगिकियों तथा स्थान के मामले में बिगड़ रही है ; और

(ख) यदि हां, तो चालू वर्ष में उनके सुधार के लिये कितनी राशि निर्धारित की गई है ?